CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF A K SPINTEX LIMITED

Regd. Office: 14 K.M. Stone, Biliya Kalan, Chittor Road, Bhilwara, Rajasthan

Corrigendum to the Public Announcement which appeared in this Newspaper on March 14, 2007.

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Original Schedule (Date & Day)	Revised Schedule (Date & Day)
1.	**Date of Public Announcement (PA)**	**March 14, 2007 (Wednesday)**	**March 14, 2007 (Wednesday)**
2.	Specified Date	April 05, 2007 (Thursday)	April 05, 2007 (Thursday)
3.	**Last Date for a Competitive Bid(s)**	**April 04, 2007 (Wednesday)**	**April 04, 2007 (Wednesday)**
4.	Date by which Letter of Offer will be dispatched to the Shareholders	April 25, 2007 (Wednesday)	December 04, 2007 (Tuesday)
5.	**Offer Opening Date**	**May 04, 2007 (Friday)**	**December 07, 2007 (Friday)**
6.	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**May 14, 2007 (Monday)**	**December 17, 2007 (Monday)**
7.	**Last date to withdraw acceptance tendered by shareholders**	**May 18, 2007 (Friday)**	**December 21, 2007 (Friday)**
8.	**Offer Closing Date**	**May 23, 2007 (Wednesday)**	**December 26, 2007 (Wednesday)**
9.	**Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.**	**June 07, 2007 (Thursday)**	**January, 10, 2008, Thursday**

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last date for revision of the Offer price, where ever appearing should be read as December 17, 2007 in place of May 14, 2007.
3. The Last date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as December 21, 2007 in place of May 18, 2007.
4. The Offer Price has been revised to Rs 16.82 per share from Rs 13.00 per share. The Offer price of Rs 13.00 per share where ever it appeared in the Original Public Announcement be read as Rs 16.82 per share.
5. To the best of knowledge of the Acquirers, no statutory approval is required in respect of said Open Offer.
6. The Object of the acquisition is to take Control and Management of the Target Company in Compliance with SEBI (SAST) Regulations, 1997 and the acquirers will continue the same line of business activities of target company.
7. The heading of Para 6 of the Original Public Announcement should be read as "Disclosure In terms of regulation 21(2).
8. Mr. Manoj Kothari and Mr. Prakash Chand Chabra has been appointed as a director representing acquirers on the board of directors of the target company in terms of Regulations 22 (7) of the SEBI (SAST) Regulations, 1997.
9. The Promoters and other major shareholders of the Target Company is not fully complying with the Provisions of Chapter II of the SEBI (SAST) Regulations, 1997. The Target Company is also not complying with Chapter II of the SEBI (SAST) Regulations, 1997. SEBI may initiate an appropriate action against the Promoters and the Target Company for Non Compliance with Regulations 6, 7 and 8 of the SEBI (SAST) Regulations, 1997.
10. The Report under Regulation 3(4) of SEBI (SAST) Regulations, 1997, seeking exemption from Chapter III in respect of inter se transfer of 680200 equity shares representing 20.28% of the total paid up share capital of the target company made between the promoters on 30.10.2004, has been filed with SEBI on 04.07.2007 and SEBI may initiate suitable action against the seller promoters for Non Compliance with Regulations in this respect at later stage.
11. The Offer price has been revised after taking in to consideration the violations of Chapter III made by the Promoters of the target company during the year 2004. The Revised Offer Price has been calculated with regard to reference date as February 02, 2005 i.e the last date by which payment should have been dispatched to shareholders in respect of Open Offer which has not been given by the existing promoters during the year 2004. The Offer price has been calculated in Compliance with Regulation 20(5) of the Regulations alongwith interest @10% p.a from February 02, 2005 to January 10, 2008 i.e the last date by which payment will be dispatch to the shareholders in terms of this instant Offer, which comes to Rs 16.82 per share, which includes interest amount of Rs 3.82 per share.
12. Para 7.2 should be read as under:
    Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 6,70,900 equity shares of "AKSL" at Rs. 16.82/- per share would be Rs. 1,12,84,538/- (Rupees One Crore Twelve Lacs Eight Four Thousand Five Hundred and Thirty Eight Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirers have opened an Escrow Account with HSBC Bank, Barakhamba Road, New Delhi-110001 and has deposited Rs 1,12,91,247 (Rupees One Crore Twelve Lacs Ninety One Thousand Two Hundred and Forty Seven Only) being more than 100% of the total consideration payable to the shareholders under the Open Offer.
13. The Acquirers have adequate resources to meet the financial requirements of the Offer. The finance will be made through internal/ financial resources of the Acquirers.
14. Mr B C Jain, proprietor of Bhagchand & Associates, Chartered Accountant having their Office at S-4, Geej Garh Vihar, Opp Nandpuri Post Office, Hawa Sadak, Jaipur-302019 (Membership No. 70989) Phone No. 0141-2211656 has Certified vide his Certificate dated 26.11.2007, in view of increase in Offer Price the revised Networth of the Acquirers as on 31.03.2007 and the letter also Confirms that Acquirers have sufficient funds to fulfill their part of obligations under the Offer.
15. The shares and other relevant documents should not be sent to the Acquirers/PACs/Target Company.
16. Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by the person making the Offer, the Acquirers shall accept the Offers received from the shareholders on a proportionate basis in consultation with the Merchant Banker taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in Non Marketable Lot in Compliance with Regulation 21(6) of the Regulations.
    The Acquirers Mr Tilok Chand Chhabra, Mr Saurabh Chhabra, Mrs Saroj Chhabra resident of B-382, Shastri Nagar, Bhilwara, Rajasthan and Directors of Fashion Suitings (P) Ltd having its registered office at 3, Chhabra Mansion, Pur Road, Bhilwara, Rajasthan accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.
    This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer

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Contact Person: ***Mr. Priyaranjan***

Date : 01.12.2007

Place : New Delhi

On behalf of the Acquirer & PACs